BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI CP NO. 06/397-398/CLB/MB/MAH/2012

CORAM:

SHRI M.K. SHRAWAT MEMBER (JUDICIAL)

In the Matter of Companies Act, 1956
AND
In the matter of Sections 397,398,399,402,403 & 406 of the Companies
Act, 1956.
AND

IN THE MATTER OF:

PETITIONER

Mr. Bajirao Ranu Bhise, R/at Shivkripa Building, Near P.D.C.C. Bank, Mahadeonagar, Manjari Road, Taluka Haveli, District Pune – 412 307.

Petitioner.

Versus

RESPONDENTS

 Jallaxmi Aqua Pvt. Ltd.,
 No. 224/1, G-17, 3rd Floor, Priyadharshan Apartment, Hadapsar, Pune-411 028.

...Respondent No.1.

 Mr. Laxman Baban Katkar, R/at Village Bhandgaon, Post Bhandgaon, Taluka Daund, District Pune-412 214.

...Respondent No.2.

 Mr. Ashok Hanumant Horaddi, R/at Manjari Budruk, Taluka Haveli, District Pune-412 307.

...Respondent No.3.

 Mr. Rambhau Dhondiba Pimple, R/at Pimple Apartment, Kasarwadi, Pune-411 034.

...Respondent No.4.

Mr. Nilesh Misal,
 R/at A-403, Soham Heights,
 Kalyan – 421 301.

...Respondent No.5.

 Mr. Sunil Ramchandra Pathare, R/at Holkarwadi, Post Uruli Devachi, Taluka Haveli, District Pune-412 308.

...Respondent No.6.

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PRESENT ON BEHALF OF THE PARTIES

None present either from the side of the Petitioner or Respondents.

ORDER

Date of Pronouncement: 04th April, 2017

- This Petition was listed for hearing on several occasions in the past, as per the following details:-
 - (a) Matter was on 30.09.2017 Adjourned to 24.11.2017.
 - (b) Matter was on 24.11.2017 Adjourned to 27.01.2017.
 - (c) Matter was on 27.01.2017 Adjourned to 01.03.2017.
 - (d) Matter was on 01.03.2017 Adjourned to 04.04.2017.
- The Registry has issued several notices on the concerned parties but there is no response either from the side of the Petitioner or from the side of the Respondent.
- On the last occasion i.e. 01.03.2017 Registry was directed to issue a Final Notice of hearing with an intimation that in case of nonappearance on the next date of hearing the Petition shall be dismissed ex-parte.
- 4. Although a Notice was issued, as placed on record, but no one is present, hence following the observations made in the past, this Petition is dismissed on the ground of non-prosecution. The Petition is consigned to Records.

M.K. Shrawat Member (Judicial)

Dated: 04.04.2017

AAH